

Central Administrative Tribunal, Principal Bench

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Review Application No.175 of 1999 in
Original Application No. 2699 of 1993

New Delhi, this the 10th day of September, 1999

Ved Prakash & Others

-Applicants

Versus

Union of India & others

-Respondents

O R D E R (in circulation)

By Hon'ble Mr.N.Sahu, Member(Admnv)

We have carefully perused the grounds taken in the Review Application. We are satisfied that no error apparent on the face of record has been made out to justify a review of the order dated 20.7.1999 passed in O.A. No.2699 of 1993 (Ved Prakash & ors vs. Secretary, Min. of Urban Development & another)

2. In the case of Meera Bhanja (Smt). vs. Nirmala Kumar Choudhury (Smt), (1995) 1 SCC 170 it is held by the Hon'ble Supreme Court that error apparent on face of record means an error which strikes one on mere looking at record and would not require any long drawn process of reasoning on points where there may conceivably be two opinions.

3. After perusing the grounds made out for review it appears to us the applicants intend\$ to reargue the case and require us to reappreciate the evidence. This is not the scope of a review application. Hence the review application is dismissed at the circulation stage itself.

For
(K.M.Agarwal)
Chairman

Narasimha Rao
(N. Sahu)
Member(Admnv)

rkv.

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